GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

LOK SABHA

UNSTARRED QUESTION NO. 3426 TO BE ANSWERED ON 09.08.2021

TRANSFERS OF OFFICERS IN EPFO

3426. SHRI MOHAMMED FAIZAL P.P.:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a)the number of transfers of officers in the Employees' Provident Fund Organisation (EPFO) in July 2021;

(b)whether the transfer orders have permitted officers to avail of joining time;

- (c)if so, the details of the joining time so permitted and if not, the reasons therefor;
- (d)the details of manner in which the transfer orders are compliant with the 2016 policy on EPFO as laid down by the Supreme Court in 2013 and which requires transparency in postings and transfers; and

(e)whether these transfer orders have been, or will be, subjected to review by the Ministry?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI RAMESWAR TELI)

(a): Employees' Provident Fund Organisation (EPFO), Head Quarter, New Delhi has issued Orders dated 06th July, 2021 effecting transfer of 117 Officers of the level of Additional Central Provident Fund Commissioner (ACC) and Regional Provident Fund Commissioner-I (RPFC-I).

(b) & (c): Grant of joining time on transfer in EPFO is governed by the Central Civil Services (Joining Time) Rules, 1979 which, inter-alia, provides that a Government servant can avail joining time period at a later date if he is ordered to join earlier than the entitled joining period. The transferred officers have been allowed joining period of 3 days keeping in view administrative exigencies.

(d) & (e): To bring transparency, the transfer policy dated 06.01.2016 for Group 'A' Officers in EPFO provides, inter-alia, for EPFO Officers Transfer Committee(EOTC), defined tenure, electronic data base, etc. EPFO has informed that before carrying out transfers the data base of the officers was posted on their website, option of choice of places for transfers of officers were also called from the officers before the transfers were effected on the recommendations of EOTC. The transfer policy also provides for addressing the grievances arising out of non-implementation or non-observance of transfer policy.